

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

30.09.2011

OA No. 447/2011

Mr. Anoop Agarwal, Counsel for applicant.

The main grievance of the applicant in this OA is that the respondents have declared him in-eligible as per Para No. 6.11 of the advertisement dated 30.01.2010. The applicant had appeared in the examination on 13.02.2011 but his result was not declared. When he approached the authority under R.T.I, he was informed that he secured 50.6035% marks where as cut off marks for OBC was 30%. In the light of the aforesaid facts, he prayed that he may be given appointment on the post of Assistant Loco Pilot.

Be that as it may, since the applicant has not made any representation before filing this OA, we deem it proper to direct the applicant to file a representation within a period of 15 days and after receipt of the representation, the respondents shall consider the same in accordance with the provisions of law and shall pass a speaking order as to why the applicant was not given appointment on the post of Assistant Loco Pilot. This exercise should be completed within a period of two months after the receipt of representation from the applicant.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*  
(Anil Kumar)  
Member (A)

*K. S. Rathore*  
(Justice K.S.Rathore)  
Member (J)

*ahq*

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